

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 919 of 2020

IN THE MATTER OF:

Radico Khaitan Ltd.

....Appellants

Vs

BT & FC Pvt. Ltd. and Ors.

....Respondents

Present:

For Appellants: Mr. Gopal Jain, Sr. Advocate with Ms. Wamika Trehan, Mr. Ajay Bhargava, Mr. Udayarkar Rangarajan, Mr. Avinash Balakrishna and Ms. Maithili Moondra, Advocates.

For Respondents:

ORDER
(Through Virtual Mode)

20.10.2020: The issue raised in this appeal is that the consolidation of Corporate Insolvency Resolution Process' of two Corporate Debtors viz. 'B.T. & F.C. Private Limited' and 'Bangalore Dehydration and Drying Equipment Company Private Limited' with common promoters/creditors /shareholders would help in achieving the object of I&B Code as the Resolution Plans will be forthcoming which will be in the interest of all stakeholders.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for admission (after notice)' on **10th December, 2020.**

Cont'd...../

As an ad-interim it is directed that till next date of hearing no Resolution Plan be approved or Liquidation order be passed in Corporate Insolvency Resolution Processes undertaken against the two Corporate Debtors.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc